>

Title: Discussion regarding Centre-State Relations.

MR. CHAIRMAN: The House shall now take up Item No.27, Discussion Under Rule 193.

SHRI BASU DEB ACHARIA (BANKURA): Chairman, Sir, I was trying to find out as to how many times this House had discussed on such an important issue like Centre-State relations. I found that only in 1968 the Lok Sabha discussed Centre-State relations. After 1968 there had not been any discussion on Centre-State relations.

16.09 hrs (Shri Inder Singh Namdhari *in the Chair*)

Sir, 1968 was the first time when this House discussed and debated this important issue and that also remained inconclusive. The debate was not concluded. In 1967 Assembly elections, there had been changes in the number of States; Uttar Pradesh, Bihar, West Bengal, Tamil Nadu, Punjab and in a number of other States. The demand started coming from various State Governments that the Centre-State relations should be restructured.

Sir, our Constitution, although has a federal structure, is unitary in character. There is always a trend of over centralisation of power in the hands of Centre by weakening the State, although, there was a decline in the use of Article 356 in the recent period. It is because of the coalition Government which is at the Centre for the last one and a half decade. It is also due to the fact that in various States, the Governments run by different political parties or by coalition. What we have seen in the past is that there were political interventions like removing of the State Governments and dissolving State Assemblies by the use of Article 356 by the Central Government.

It all started from Kerala in 1959. At that time, the first elected Communist Government was removed by using Article 356. Then again in 1968 and 1969, the same Article was used to remove the elected State Government in West Bengal.

Sir, in 1983, there was a conclave in Srinagar. For the first time, a non-Communist Chief Minister organised a conclave in Srinagar, where a number of political parties like Akali Dal, National Conference Party, Republic Party of India, Telugu Desam Party and all the Left Parties attended it. There, the then Chief Minister of West Bengal, Shri Jyoti Basu submitted a note and I quote:

> "Contrary to what is generally argued, the devolution of economic powers, resources and decision making, instead of weakening the Centre, would actually strengthen its base."

Subsequently, there had been a number of conclaves and many political parties attended them as also took Resolutions on different aspects of Central-State relations. They had also made certain recommendations. Different parties like DMK had also met and took Resolutions. Then, Akali Dal also took a Resolution in its Anandpur Sahib Resolution.

The autonomy of States was gradually eroded after the Independence. We have seen that how the autonomy which was given to Jammu and Kashmir at that point of time was gradually eroded after its secession or merger with India. Then, there was a demand for restructuring of the Centre-State relations.

When there was a demand to strengthen the autonomy of the States, for the first time the Government of India appointed a Commission under the Chairmanship of Justice Rajinder Singh Sarkaria. ...(*Interruptions*)

MR. CHAIRMAN : Hon. Member, please address the Chair.

SHRI BASU DEB ACHARIA : To a great extent, the Sarkaria Commission also recommended for more centralization of power in the hands of States. That Commission submitted its report in 1988. What is the fate of that Commission? Although the Commission has not touched vital and important aspects of Centre-State relations, like article 356, devolution of revenues to the States, role of Governors, etc., but it was widely expected that to whatever extent the Commission recommended the changes, they will be accepted.

Only two important recommendations were there. One was allowing the municipalities to issue interest free bonds and second was to permit consignment tax to the State Governments. These two recommendations were not implemented by the Central Government because we have not seen the Action Taken Report. The Sarkaria Commission submitted its report in 1988 and the Government of India has not submitted any Action Taken Report on its recommendations.

Now people have forgotten the Sarkaria Commission. What we are seeing these days. Since we achieved Independence, there have been changes in our polity, in the social system and in the economy. Gradually, we found that many of the subjects which were in the State List like education, during emergency period by amending the Constitution, 'education' was brought in the Concurrent List. To have more control over the subject, this subject was brought within the Concurrent List.

We have seen during this period how the powers of the States have been encroached upon. In the recent period also, disturbing approach was being taken by the Central Government. One such matter is the proposal to set up NCTC which we have discussed here. Public order is the first entry of the State List. Although it is the first entry of the State List, by setting up NCTC the central para-military force can inquire into any incident, can take action, can arrest people, etc. Public order which means law and order is the responsibility of the State Government. The proposal to set up NCTC is nothing but encroachment upon the power of the State.

Similarly, they have amended the RPF Act. Many of the Chief Ministers have objected to it. I have seen the statement of the Chief Minister of Odisha, Shri Naveen Patnaik in this regard. The law and order even in the Railway premises and colonies is the responsibility of the State Government. This is the first Entry in the State List. The responsibility that is being discharged now by the GRP which is under the State Government would henceforth, after the amendment of the RPF Act, be discharged by the RPF. They will have the right to arrest and prosecute and also if there is any criminal activity in the premises of the Railway colonies, it would be the RPF who will be discharging the responsibility of handling it and not the RPF. Similarly, additional powers have also been given to the BSF. They can enter into any village in a civil area and can discharge the responsibility which is being discharged by the State police. Such a thing also is being sought to be brought in. That is why there has been a growing demand to have a re-look into the entire aspect of the Centre-State relations.

In the Common Minimum Programme in UPA-I, it was stated that the Sarkaria Commission had last looked at the issue of the Centre-State relations over two decades ago. Nothing has been done in regard to the Sarkaria Commission. I would like to know from the hon. Home Minister, when he will get the opportunity to reply to the debate, as to how many recommendations of the Sarkaria Commission has been implemented, if any of the recommendations of the Sarkaria Commission has been recommended so far. The Sarkaria Commission had last looked at the issue of Centre-State relations over two decades ago and it was mentioned in the Common Minimum Programme of the UPA-I that UPA will set up a new Commission for this purpose keeping in view the sea changes that have taken place in the polity and the economy of India since then. The Government itself had admitted that sea changes have taken place in the polity and economy of India in these two decades and that there should be a Commission. Another Commission was constituted in the year 2007. यह आपकी सरकार ने बनाया था और हम आपको समर्थन दे रहे थे। आपको रेल मंत्री बनाया था, बाहर से समर्थन दिया था। We extended external support to the Government and because of the insistence of the Left Parties this was incorporated in the National Common Minimum Programme. It was drafted by the present Home Minister, Shri P.Chidambaram. We endorsed it. We had supported some pro-people measures. Our support was not to the Government, but to the National Common Minimum Programme of UPA-I. हमारा समर्थन था राष्ट्रीय साझा न्यूनतम कार्यक्रम को।

श्री लालू प्रसाद (सारण): आपका सपोर्ट था उन लोगों को रोकने के लिए। असली बात बोलिये। ...(<u>व्यवधान</u>)

श्री बसुदेव आचार्य : वह भी है। ...(<u>व्यवधान</u>)

Another Commission was constituted in 2007 under Justice M M Punchi. I have brought with me all these Reports. These are all voluminous Reports. There are at least 12 volumes that are kept in the library. One can go and see the volumes. I do not know whether Shri Chidambaram has gone through these Reports or not. I have seen that a questionnaire was sent to the various political parties and the political parties responded to the questionnaire of the Commission. They sent their written replies. The Committee submitted its Report in the year 2010. I do not know whether it has been laid on the Table of the House or not. What has happened to the Action Taken Report? There is no Action Taken Report. As was done in the case of Sarkaria Commission, the same has been done in the case of the Report of Justice M.M. Punchi's Committee also.

What are the problems in regard to the strengthening of Centre-State relations? What are the hurdles in it? Why is there a demand and that demand is growing? It is because the State Governments are not getting justice from the Central Government.

Article 356 will remain in the Constitution. Although after 43 years of adoption of our Constitution, Inter-State Council was constituted in 1990 in order to adjudicate or in order to address the Inter-State disputes or the non-financial disputes. How many times has this Inter-State Council met during these 22 years? So far, it has met for ten times. The last meeting was held in 2006.

I was trying to find out the decision taken in the Inter-State Council on various important issues. The Inter-State Council also discussed about various issues.

Our experience is, after passage of a Bill in the Assembly, it goes to the Governor. The Governor takes undue time to give his assent. The same happens with the President also. The President here means the Home Minister. Unless the Home Minister agrees, how can the President give his or her assent?

So, Inter-State Council took decision that there should be some time limit about this. Has that decision been implemented? No. That decision has not been implemented. The decision was taken by the Inter-State Council under article 263. Article 263 provides for an Inter-State Council but it was constituted after 43 years in 1990 during the period of NF Government. During the National Front Government, the Inter-State Council was constituted.

The Inter-State Council also discussed about the role of Governors. This House has discussed it. It is not that we have not discussed it. We have discussed some of the aspects of the Centre-State relations and one such aspect is the role of Governors.

We have also discussed article 356. How many times was article 356 unjustifiably imposed ? It was imposed for 104 times without any justification. हमारे नेता जी को याद है। हम तब लालू जी को समर्थन दे रहे थे। फैसला ले लिया था कि उनको हटाएंगे। इन लोगों ने हाथ मिला लिया था, भाजपा ने भी हाथ मिला लिया था, सब ने हाथ मिला लिया था, लेकिन हम अड़े थे कि नहीं हम नेता जी को मुख्यमंत्री पद से हटने नहीं देंगे और उनको हटने नहीं दिया। यह बात नेता जी को मालूम है। ...(*Interruptions*) The DMK did it silently and not so vocally. I know it because I am in this House for the last 32 years. In the last 32 years, we could not discuss this issue. So, today my request to the Chair would be to allow me to speak at length.

MR. CHAIRMAN: Are you not speaking at length? You are speaking at length. There is no interruption in the House.

...(*Interruptions*)

SHRI BASU DEB ACHARIA : When I first became a Member in 1980, six State Governments were removed. They were, Madhya Pradesh, I think Uttar Pradesh, Haryana, Punjab, Rajasthan and Tamil Nadu. The West Bengal Government was not dismissed. They could not touch West Bengal in 1980. In 1980 itself we got an opportunity to discuss the use or misuse of article 356 and as to how politically it was misused. There was a suggestion that there should be a safeguard. Now, they cannot use it because it is a coalition Government and they do not have majority in both the Houses. They do not have majority in Rajya Sabha. So, they are afraid to do it. It is also due to the Supreme Court's judgement in the S.R. Bommai case. Of course, after that case also they tried to do it, but failed. That was because once it was approved here, but they could not take it to Rajya Sabha, the other House as the Government was in minority there. There is a need to provide enough safeguards so that it is not misused. They have not accepted this suggestion.

The second aspect in the Centre-State relations is the role of Governors. We discussed it here in this House as to how Governors are also used for political purposes. I remember, even though Shri N.T. Rama Rao had a clear majority, he was removed. Nobody from the TDP is present here now in the House. After the removal of Shri N.T. Rama Rao we observed bandh in West Bengal, though West Bengal is far away. We did it because it was an attack on parliamentary democracy. What happened? After one month, his Government was restored. ...(*Interruptions*) The DMK Government was dismissed. Then, the AIADMK Government was dismissed one after the other.

The Left Front Government was dismissed in 1967 and in 1969. The first elected Communist Government in Kerala was dismissed in 1959. So, there is a need for a safeguard in the system.

My question is: Is there a need for the post of Governor? We are against the post of Governor. Can you find anywhere in the world the post of Governor, a person appointed or nominated by the Union Government to the State Government? Can you give such an example anywhere else, in any other country? We have that here in our country. If at all you want to continue with the post of Governors, as per suggestion given in the Inter-State Council that there should be a change in the procedure for the appointment of Governors, it should be changed. Justice Sarkaria also recommended change in the procedure of appointment of Governors. What was the recommendation of the Justice Sarkaria Commission? ...(*Interruptions*)

MR. CHAIRMAN: Achariaji, you are a very, very senior Member. I have already given you half-an-hour. How much time do you want to take?

SHRI BASU DEB ACHARIA : Sir, I have not yet come to the very important point and that is about devolution of financial powers. It is the most important point. ...(*Interruptions*) This debate will remain inconclusive. Today, the debate will not be concluded. So, Sir, let me speak at length. ...(*Interruptions*) I am now giving suggestions. ...(*Interruptions*)

MR. CHAIRMAN: Shri Kalyan Banerjee, he is a very senior Member. Therefore, I have asked him to complete. I have already given him half-an-hour.

...(*Interruptions*)

MR. CHAIRMAN: I think you have spoken at length. You please conclude.

...(*Interruptions*)

SHRI BASU DEB ACHARIA : Sir, I have not yet touched the most important point about devolution of financial powers. That is most important point.

MR. CHAIRMAN: Achariaji, please be fast.

SHRI BASU DEB ACHARIA : Now, the recommendation of the Sarkaria Commission was that the Chief Minister will send the list of three eminent persons to the hon. President of the India. Out of these three, hon. President will nominate one as Governor to that State. The Sarkaria Commission's recommendation was `no person who is active in politics should be appointed as Governor'. They have violated it. ...(*Interruptions*)

श्री लालू प्रसाद : अब ब्यूरोक्रेट्स राज्यपाल बन रहे हैं। ...(व्यवधान)

श्री बसुदेव आचार्य : ब्यूरोक्रेट नहीं, राजनैतिक तौर से एक्टिव पोलिटिक्स में अच्छा रहेगा। ...(व्यवधान) क्या करें, लालू जी अगर कुछ बोलेंगे तो हमको सुनना ही पड़ेगा।...(व्यवधान)

श्री लालू प्रसाद : ब्यूरोक्रेट को बनाकर हम लोग महामहिम बोलेंगे? ये अफसरों को राज्यपाल बना रहे हैं।...(व्यवधान) बसुदेव आचार्य जी, आपने बोल दिया कि केवल ब्यूरोक्रेट्स को बहाल करो।

श्री बसुदेव आचार्य : हमने ब्यूरोक्रेट नहीं बोला, आपको भी बोला है।

श्री लालू प्रसाद : जो हम लोगों को प्रणाम करते हैं, उनको हम महामहिम बोलेंगे?...(व्यवधान)

SHRI BASU DEB ACHARIA : The Chief Minister will send the names to the hon. President and one of the three eminent persons would be appointed as Governor. The recommendation was within three persons, not more than three persons. That was the recommendation of the Sarkaria Commission.

Sir, another important aspect is devolution of financial power. Now, I have the figure of 2004-05. All the development works are being undertaken by the State Government. ...(*Interruptions*)

श्री लालू प्रसाद : नहीं, आपने बोला है, उसे करैक्ट करिये। इसमें केवल पोलिटीशियन होना चाहिए।...(व्यवधान)

श्री बसुदेव आचार्य : लालू जी, आप गवर्नर बनना चाहते हैं? ...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): लालू जी का मतलब यह नहीं है। इनका कहना है और यही होना चाहिए कि नौकरशाह को गवर्नर नहीं होना चाहिए। जो कल तक हमें नमस्ते करते थे, उनको हम महामहिम राज्यपाल कहें, यह कोई तरीका है?

MR. CHAIRMAN: Please conclude now.

SHRI BASU DEB ACHARIA : Sir, now, I am coming to the important point. There are a number of points. Initially, I requested you to please allow me to speak at length because there are many Members who want to speak.

Sir, this debate is taking place for the first time after 1968. I have the figure of 2004 and 2005 where we have seen that Rs.3,37,000 was spent by the State Governments all put together. How much has the Central Government spent in that particular year? It was to the tune of Rs.2,42,000 crore. Shri Chidambaram, this is the RBI figure. So, 60 per cent is being spent by the State Governments for the development work and 40 per cent by the Central Government. How much fund are you providing to the State Governments? It is 32 per cent. Now it came down during this period. We fought with the UPA-I Government. In the Common Minimum Programme, it has been incorporated. It is now 32.5 per cent. That is the devolution of revenue through the Central taxes collected by the Central Government. That collection was done in the States. What is the share of the State Governments? It is 32.5 per cent. So, a major responsibility of development is that of the State Governments. You are giving money. It is not a dole. It is the right of the State governments. How much money are you giving to the States? It is 32.5 per cent.

What were the recommendations of the Finance Commission? It is not the Inter-State Council which does it. It cannot recommend on financial matters. The Finance Commission recommends. It has not recommended 50 per cent. So far, it has

not been recommended by any of the Finance Commissions. The Memorandum has been submitted by all the Finance Ministers, even the Finance Ministers of the Congress-led Governments to the Twelfth Finance Commission, again to the Thirteenth Finance Commission and to the Finance Minister. We have also made this demand on the floor of this House that it should be 50 per cent. Why is it 32 per cent? Why is it not 50 per cent? The point is that 50 per cent of the Central Taxes collected by the Central Government should be provided to the States. What is the difficulty?

Then, I come to taxation on residual matters. In the case of residual subjects, Parliament has the exclusive right. The Central Government has the exclusive right and the State has no right. Why? To enact legislation on residual matters, why should the State Governments be deprived of this?

Similarly, about taxation on residual matters, why it should be the exclusive domain on the Central Government? Why not the State Governments do it and get a share out of it?

In regard to royalty and Cess, we have been arguing and fighting in this House with him when he was the Finance Minister earlier also. In addition to the royalty on coal, the Government imposes cess. The Government of West Bengal went to the Supreme Court. The Supreme Court gave a judgement in favour of the State's right to impose cess. In spite of that, for many years, the State Government of West Bengal was deprived of Rs.5000 to Rs.6,000 crore. Revision of royalty is also at the mercy of the Central Government....(*Interruptions*) Why royalty is not decided at the State Government's level?

MR. CHAIRMAN : Shri Acharia, please listen to me. I am putting the facts before you. Two hours' time has been allotted to this item under Rule 193. I have given you 40 minutes. What time is left for the other parties?

SHRI BASU DEB ACHARIA : I will take another 10 minutes.

MR. CHAIRMAN: Not 10 minutes, you take five more minutes. You are one of the senior-most Members. I have already given you 40 minutes.

...(*Interruptions*)

MR. CHAIRMAN: He is a senior Member. Therefore, I have honour for him.

SHRI BASU DEB ACHARIA : Netaji would honour the next point. ...(*Interruptions*) A large number of Centrally sponsored schemes, designs of the scheme, estimates of the schemes and everything is done by the Central Government and imposed upon the State Governments. He has drafted the National Common Minimum Programme, where it has been incorporated that all the Centrally-sponsored schemes will be transferred to the States, along with funds. Why that have not been transferred? They have decided that the Central Government's contribution will be 60 per cent and the States will have to contribute 40 per cent as matching grant. In the case of *Sarva Shiksha Abhiyaan*, it is 50:50. Why should the Centre impose on the State Governments? Why can't allow the State Government to decide on those schemes? Why can't you transfer those Centrally-sponsored schemes to the State Governments so that the State Governments will undertake implementation of the schemes?

About the international treaty, we have raised this issue before WTO was signed. We have seen the Agreement which was signed – the GATT Agreement – and which have impact on the States in agriculture.

MR. CHAIRMAN: Please conclude.

SHRI BASU DEB ACHARIA : There is a demand to the effect that before the ratification or signing of any international agreement, it should be discussed in the House; it should be approved by the House; and then, the Government should go ahead with ratification or endorsement or signing of the agreement.

The Central Government has every right to borrow from the market. Their share is 85 per cent. The State Governments will not be allowed to borrow more than 15 per cent from the market; the Central Government can borrow. ...(*Interruptions*)

After 1991, post-1992, after the introduction of the new liberal economic policy, there have been changes . ...(*Interruptions*) There has been a paradigm shift in the economic strategy. Now, conditionalities are imposed on the State Governments. ...(*Interruptions*)

MR. CHAIRMAN: There are constraints before the Chair. What can I do? He is one of the senior-most Members.

Please conclude, Shri Acharia.

...(*Interruptions*)

SHRI BASU DEB ACHARIA : There are Accelerated Power Development Programme and the Reforms Programme. Unless

the State Governments adopt reforms, unless the State Government agree to certain conditions, then, financial assistance would not be given to the State Governments. Why are you imposing conditionalities on the State Governments? This has been initiated since 1991 after the Government of India adopted the new liberal economic policies. The same is about the FRBM. ...(*Interruptions*)

MR. CHAIRMAN: Please conclude now.

SHRI BASU DEB ACHARIA : I am concluding. There is further attempt to encroach upon the domain of the State Governments. Unless more autonomy is given to the State Governments, both financial as well as administrative, the country cannot be strong. By making the States strong, we can make the country strong and we will be able to keep our country united. That is why, there is a need to review the policy. The Government should seriously think over it and the suggestions that were made in the past in order to restructure the Centre-State relations should be accepted without further delay. We do not want any more committee to be constituted on this issue. If a committee is constituted, they will deliberate on the issue, they will produce a voluminous report and no action will be taken by the Government. So, some of the recommendations which have already been made in the past can help to restructure the Centre-State relations and that is the need of the hour.

MR. CHAIRMAN : Achariaji, while you were speaking, you were frequently saying that you want to speak at length. I wanted to know as to what is the measurement of that length! But you have taken 50 minutes!

श्री मनीष तिवारी (लुधियाना): सभापति महोदय, मैं आपका बहुत-बहुत आभारी हूं, बहुत मशकूर हूं कि इतने महत्वपूर्ण मुद्दे पर, जैसे बसुदेव आचार्य जी ने बताया कि 1968 के बाद इस सदन में बहस नहीं हुई, उस पर अपने विचार रखने का मुझे मौका दिया। चूंकि इस संवेदनशील मुद्दे के ऊपर इस सदन में बहुत दशकों से चर्चा नहीं हुई है, कुछ बुनियादी मुद्दों के ऊपर सदन का ध्यान आकर्षित करना जरूरी है। सबसे पहले मुद्दा यह है कि भारत का जो संघीय ढांचा है, उस संघीय ढांचे की परिभाषा क्या है।

बसुदेव आचार्य जी ने बोम्मई जजमैंट का जिक्र किया। उसी बोम्मई जजमैंट में जस्टिस अहमदी ने, सभापति जी, मैं आपकी अनुमति से कोट करता हूं कि संघीय ढांचे की परिभाषा क्या है, उसका एक बहुत अद्भुत नमूना पेश किया। उन्होंने कहा -

> "The Preamble to the Constitution makes it clear that in the people of India vest the legal sovereignty while the political sovereignty is distributed between the Union and the States. The Constitution of India cannot be said to be truly federal in character as understood by the lawyers in the United States of America. Under our Constitution, the State, as such, has no inherent sovereign power or autonomous power which cannot be encroached upon by the Centre. Indian Constitution has, in it, not only features of a pragmatic federalism while distributing legislative powers and indicating the spheres of governmental powers of State and Central Governments, it is overlaid by strong unitary features particularly exhibited by lodging in Parliament residual legislative powers and in the Central Government the executive power of appointing certain constitutional functionaries including High Court and Supreme Court Judges and issuing appropriate directions to the State Governments and even displacing the State Legislatures and the Governments in emergency situations *vide* articles 352 to 360 of the Constitution."

ये शब्द जस्टिस अहमदी ने 1994 में बोम्मई जजमैंट के माध्यम से कहे।

लेकिन वर्ष 1994 या वर्ष 2012 तक का जो सफर है, वह 103 वर्ष पहले शुरू हुआ, जब साम्राज्यवादी सरकार ने 1909 में इंडियन काउंसिल्स एक्ट को पारित किया। देश में आजादी की लहर चल रही थी और उस आजादी की लहर पर बांध लगाने के लिए साम्राज्यवादी सरकार ने यह सोचा कि भारतीयों को विधान मंडल में प्रतिनिधित्व दिया जाये। लेकिन उससे आजादी की जो लहर थी, हवा थी, वह ठंडी नहीं हुई। देश की आकांक्षा और बढ़ी। उसके बाद मोंटेक चेम्सफोर्ड की रिपोर्ट आयी और वर्ष 1919 में गवर्नमैंट ऑफ इंडिया एक्ट पारित हुआ। मैं यह इसलिए बता रहा हूं, क्योंकि संघीय ढांचे का निर्माण किस तरह से हुआ, उसका जो वास्तविक परिप्रेक्ष्य है, वह इस सदन और मुल्क को जानना जरूरी है। वर्ष 1919 में गवर्नमैंट ऑफ इंडिया एक्ट में पहली बार विषयों की सूची बांटी गयी -- रिजर्व, सुरक्षित सब्जैक्ट्स और ट्रांसफर्ड सब्जैक्ट्स के बीच। उससे भी भारत का उस समय का नेतृत्व था, जो आजादी की लड़ाई लड़ रहा था, उसने इसे नहीं माना, मानने से इंकार कर दिया। वर्ष 1927 में साइमंड कमीशन बना। उस साइमंड कमीशन का विरोध करते हुए लाला लाजपत राय वीरगति को चढ़ गए, जो हमारे संसदीय क्षत्र से ताल्लुक रखते हैं। 1930-32 में गोल मेज़ (राउंड टेबल) कौंफ्रैंस हुई और 1935 में गवर्नमैंट ऑफ इंडिया एक्ट आया। इस गवर्नमैंट ऑफ इंडिया एक्ट के बारे में कहा जाता है कि भारत का वर्तमान संविधान उसकी बुनियाद है। 1935 के गवर्नमैंट ऑफ इंडिया एक्ट में पहली बार जो विषय थे, वे विषय फैडरल, प्रोवैंशियल और कनकरैंट सूचियों में बांटे गए। लेकिन गवर्नमैंट ऑफ इंडिया एक्ट की पूरी स्कीम थी, वह पूरी तरह क्रियान्वित नहीं हुई। राज्यों में सरकारें बनीं, पर क्योंकि जो प्रिंसली स्टेट्स थीं, वे प्रिंसली और रजवाड़े इसमें शामिल नहीं होना चाहते थे, इसलिए जो उसका राष्ट्रीय स्तर पर क्रियान्वयन था, वह क्रियान्वयन नहीं हो पाया।

दूसरा महायुद्ध शुरु हो गया। दूसरे महायुद्ध के बाद ब्रिटेन में लेबर पार्टी की सरकार बनी। लेबर पार्टी की सरकार ने अपने चुनाव घोषणा पत्र में वायदा किया था कि अगर उनकी सरकार बनेगी तो भारत की आजादी की जो आशा और आकांक्षा है, जो हमारी लड़ाई थी, जो जद्दोजहद थी, उसे वे अंजाम तक पहुंचाएंगे और अंग्रेजी साम्राज्यवाद से हमें मुक्त कराएंगे। कैबिनेट मिशन आया और उसने सब लोगों से बात करने के बाद कुछ बहुत महत्वपूर्ण सिफारिशें कीं। उन सिफारिशों के बारे में आपका ध्यान आकर्षित करना जरूरी है। वे सिफारिशें यह थीं कि -

"That there should be a Union of India dealing with three subjects, Foreign affairs, Defence and Communications having the powers necessary to raise the finances required for these subjects. The Union should have an Executive and a Legislature of representatives chosen from British India and States. All subjects, other than the Union subjects and all residuary powers, should vests in the Provinces. The States would retain all subjects and powers other than those ceded to the Union."

इसका अर्थ क्या था? इसका अर्थ यह था कि कैबिनेट मिशन, साम्राज्यवादी सरकार द्वारा भेजे गए जो लोग थे, वे यह चाहते थे कि केन्द्र कमजोर हो और राज्य मजबूत हों। उसके बाद 28 अप्रैल, 1947 को जो

संघीय अधिकार समिति थी, उस संघीय अधिकार समिति ने इसके ऊपर चर्चा की। इसके बावजूद कैबिनेट डिसीजन का जो मेनडेट था, वह बहुत साफ था, फिर भी पंडित जवाहर लाल नेहरू की अध्यक्षता में जो समिति थी, उसने यह सिफारिश की कि तीन विषय नहीं, चौदह विषय ऐसे हैं, जो अनिवार्य तौर पर केन्द्र सरकार के पास रहने चाहिए। 3 जून, 1947 को भारत के बंटवारे का फैसला हो गया और 6 जून, 1947 को जब संघीय संविधान समिति मिली, क्योंकि वह कैबिनेट मिशन का जो रेफरैंडम था, उससे आजाद हो चुकी थी, उन्होंने दो बहुत महत्वपूर्ण फैसले किये।

17.00 hrs.

वह फैसला क्या था?

"That the Constitution should be a federal structure with a strong Centre."

छः महीने पहले बात हो रही थी कि केंद्र कमजोर होना चाहिए, लेकिन जो परिस्थितियां बनीं, जिस तरह से भारत का विभाजन हुआ, भारत का उस समय का जो नेतृत्व था, उसने यह तय कर लिया कि अगर भारत का एक रहना है, अखण्ड रहना है, आगे बढ़ना है, विकास करना है, तो केंद्र मजबूत रहना चाहिए and there should be three exhaustive lists – Federal, Provincial and Concurrent और जो रेजिडयूरी पावर्स हैं, वे केंद्र सरकार के पास रहनी चाहिए, राज्य सरकारों के पास नहीं होनी चाहिए। इस चीज का अनुमोदन बाबा साहब डा. भीमराव अंबेडकर ने इन शब्दों में किया।With you permission, I quote, Chairperson, Sir. The Drafting Committee wanted to make it clear:

"Though India was to be a federation, the federation was not the result of an agreement by the States to join in a federation, and that the federation not being the result of an agreement, no State has the right to secede from it."

इन परिस्थितियों में भारत के संवैधानिक ढांचे का निर्माण हुआ जिसमें एक सशक्त केंद्र को इसका मुख्य बिंदु बनाकर उसके केंद्र में रखा गया। वर्ष 1950 से 1967 तक इस देश में केंद्र बनाम राज्य के बारे में कोई ज्यादा बहस नहीं हुई और आचार्य जी ठीक कह रहे थे कि वर्ष 1967 में जब गैर-कांग्रेसी सरकारें बनीं, तो एक परिवर्तित स्थिति में केंद्र सरकार ने यह सोचा कि इसके ऊपर चर्चा करने की जरूरत है और वह कांग्रेस की सरकार थी, श्रीमती इंदिरा गांधी की सरकार थी जिसने पहली प्रशासनिक सुधार समिति का वर्ष 1968 में गठन किया। उसके बाद सत्तर के दशक में, अस्सी के दशक में अलग-अलग प्रदेशों से मांगें उठती रहीं, पंजाब, असम और उत्तर पूर्व से उठती रहीं जिसको मद्देनजर रखते हुए केंद्र सरकार ने 1983 में सरकारिया कमीशन का गठन किया जिसने 1988 में अपनी सिफारिशें दी हैं। बसुदेव आचार्य जी बहुत सीनियर मेंबर हैं, मैं उनको इतना बताना चाहूंगा कि सरकारिया कमीशन की 248 सिफारिशों में से 149 सिफारिशों को एक्सेप्ट किया गया, लागू किया। यह बात मैं नहीं कह रहा, यह बात उस पुंछी कमीशन की रिपोर्ट में लिखी है, जिसका हवाला आचार्य जी ने दिया था। लेकिन नब्बे के दशक में पूरी दुनिया में बहुत बड़ी क्रांति हुई। सोवियत संघ बिखर गया, पूर्वी यूरोप से साम्यवाद समाप्त हो गया, उसका असर भारत पर भी देखने को मिला और पांच महत्वपूर्ण चीजें हुई नब्बे के दशक में। सबसे पहले उदारीकरण, जिसने एक बहुत बड़ा पावरशिफ्ट सरकारों से प्राइवेट सेक्टर में किया। उसके साथ-साथ गठबंधन की सरकारें बननी शुरू हो गयीं - केन्द्र में भी और राज्यों में भी। 73वां एवं 74वां संविधान संशोधन लागू हुआ जिससे पंचायतों को और म्युनिसिपैलिटीज को संवैधानिक दर्जा दिया गया। मुझे कभी-कभी हैरानी होती है कि इस सदन में जो लोग विकेंद्रीकरण की वकालत करते हैं, वे केंद्र से तो ताकत चाहते हैं, लेकिन वह ताकत आगे वे पंचायतों को और म्युनिसिपैलिटीज को देने के लिए तैयार नहीं हैं। भारत के संविधान में जब 73वां एवं 74वां संविधान संशोधन पारित हुए, तो 11वां एवं 12वां शिड्यूल भी जोड़ा गया जिनमें 47 ऐसे विषय हैं, जो पंचायतों को और म्युनिसिपैलिटीज को दिए गए हैं। 29 पंचायतों को और 18 म्युनिसिपैलिटीज को ट्रंसफर होने चाहिए थे, लेकिन वर्ष 1994 से आज 2012 हो गया, यह काम नहीं हुआ।...(व्यवधान)

SHRI BHARTRUHARI MAHTAB (CUTTACK): That was the official amendment moved by the Government itself.

SHRI MANISH TEWARI : That is right. All I am saying is that those who preach decentralization should also start practising it. Yes, we brought it but, how much has it been implemented? How many powers have really been transferred to the panchayats and to the municipalities? ...(*Interruptions*)

डॉ. रतन सिंह अजनाला (खडूर साहिब): जब तब स्टेट्स स्ट्रंग नहीं होंगी, हिन्दुस्तान स्ट्रंग नहीं हो सकता है।...(व्यवधान)

श्री मनीष तिवारी : सभापति जी, सच कड़वा होता है, लेकिन उसको सुनने की क्षमता होनी चाहिए।...(व्यवधान)

सभापति महोदय : अजनाला जी, जब आपको मौका मिलेगा, तब आप अपनी बात कहना। अभी आप बैठ जाएं।

श्री मनीष तिवारी: सभापति जी, इसके साथ-साथ ज्यूडिशियल एक्टिविज्म की भी प्रवृत्ति बढ़ी। जो भारत की न्यायपालिका थी, उसने भी जो एक्जेक्टिव के विषय थे या उसका जो दायरा था, उसमें अपनी पैठ जमानी शुरू की। उसके साथ-साथ 50 और 60 के दशक में मिलिटरी इंडस्ट्रियल काम्पलैक्सेज़ की बात सुनते थे, 90 के दशक में भारत में उदारीकरण के बाद मीडिया इंडस्ट्रियल काम्पलैक्सेज़ का गठन हुआ। उसके बाद जो पावर शिफ्ट हुआ, केन्द्र बनाम राज्यों की बहस है, यह बौनी रह गई, फीकी पड़ गई, क्योंकि असली सत्ता सरकार से उठकर किन्हीं और लोगों के हाथ में चली गई।

यह बात मैं इसलिए कह रहा हूं कि जब हम विकेन्द्रीकरण की बात करते हैं, जब हम केन्द्र बनाम राज्यों की बात करते हैं, पिछले दो दशकों में महत्वपूर्ण पावर शिफ्ट हुआ है, जिसके कारण सरकारें चाहे केन्द्र की हों या राज्यों की, बौनी लगती हैं। उस पर भी सदन में चर्चा की जरूरत है। यूपीए सरकार ने इस बदले हुए परिवेश को देकते हुए 30 सितम्बर, 2005 को पूंछी कमीशन का गठन किया। जिसने 31 मार्च, 2010 को अपनी रिपोर्ट दे दी और वह केन्द्र सरकार के संज्ञान में है।

जो लोग यूपीए सरकार पर दोष मढ़ना चाहते हैं कि हम राज्यों के प्रति संवेदनशील नहीं हैं, वे यह भूल जाते हैं कि पहला प्रशासनिक आयोग 1968 में, 1983 में सरकारिया आयोग, फिर मोइली साहब के नेतृत्व में और फिर पूंछी कमीशन का गठन कांग्रेस पार्टी की सरकार ने या यूपीए सरकार ने ही किया है, और किसी सरकार ने नहीं किया।

बसुदेव आचार्य जी ने कहा कि प्रदेश सरकारों के साथ वित्तीय मामलों में भेदभाव होता है। मैं ये आंकड़े इसलिए नहीं दे रहा हूं क्योंकि मैं एनडीए या यूपीए सरकारों की बात कर रहा हूं। लेकिन मैं बताना चाहता हूं कि आठ वर्ष पहले जब एनडीए सरकार थी उसका बजट एस्टीमेट क्या कहता है। I am not making a political point or NDA *versus* UPA. All I am saying is that those people who talk about discrimination by the Central Government against the State Governments should keep the relevant statistics in mind that over the last eight years there had been a five hundred per cent increase in the funds which were transferred by the Central Government to the State Governments. ...(*Interruptions*)

SHRI KALYAN BANERJEE (SREERAMPUR): How much tax had been collected? ...(*Interruptions*)

SHRI MANISH TEWARI : Of course, tax was collected. ...(*Interruptions*) 1,26,623 करोड़ रुपए, 2012-2013 का जो बजट एस्टीमेट है, वह क्या कहता है कि कितना पैसा केन्द्र सरकार ने राज्य सरकारों को और केन्द्र शासित प्रदेशों को भेजा, वह 5,18,182 करोड़ रुपए है।...(व्यवधान)

MR. CHAIRMAN : Shri Banerjee, please sit down. Shri Mahtab please sit down. I am standing now. Please sit down.

I would submit to the hon. Members that every political party will get the time and you reply to the points raised by Shri Manish Tewari or anyone else at that time. I would request all of you not to interrupt now.

Shri Manish Tewari ji, please conclude now.

श्री मनीष तिवारी : सभापति जी, मैं पांच मिनट में अपनी बात समाप्त कर दूंगा।...(व्यवधान) टैक्स कलेक्ट होगा, तब ही ट्रांसफर होगा।...(व्यवधान)

MR. CHAIRMAN: Let him conclude now.

श्री मनीष तिवारी : जो लोग यह बात कर रहे हैं...(व्यवधान) अजनाला साहब, बैठ जाओ, सच सुनने की हिम्मत भी होनी चाहिए। आपको अवसर मिलेगा, तब आप अपनी बात कहना। ...(व्यवधान)

सभापति महोदय, अगर हमारे पर यह इल्जाम लगाया जा रहा है कि हमने राज्य सरकारों को ज्यादा पैसा इसलिए दिया क्योंकि बेहतर टैक्स कलैक्शन हुई है तो उसका श्रेय तब के वित्त मंत्री जी को जाना चाहिए who boosted the tax to GDP ratio whereby we were able to transfer more resources to the States.

मैं आखिर में एनसीटीसी के बारे में कहना चाहता हूं। पिछले कई महीनों से इस मुद्दे को केन्द्र बनाम राज्यों का कलर देने की कोशिश की गयी। मैं पूछना चाहता हूं कि जब मुम्बई पर हमला होता है, जब जम्मू-कश्मीर की विधान सभा पर हमला होता है, जब कालचुक के आर्मी कैम्प पर हमला होता है, जब इंडियन इंस्टीट्यूट ऑफ साइंस पर हमला होता है तो क्या यह उन प्रदेशों पर हमला होता है या भारत पर हमला होता है, यह फैसला करने की जरुरत है। सभापति महोदय, क्या उस समय केन्द्र सरकार को महाराष्ट्र की सरकार को यह कह देना चाहिए कि "This is your baby, we will not send the MARCOS; this is your baby, we will not send the NSG; this is your baby, we will not send the Central forces to assist you in fighting naxalism"? आतंकवाद से पिछले तीन दशकों से हम पीड़ित रहे हैं। ...(व्यवधान)

सभापति महोदय : मनीष जी कंक्लूड कीजिए।

SHRI MANISH TEWARI : Just give me five minutes.

MR. CHAIRMAN: No. You conclude within two minutes.

श्री मनीष तिवारी : आपको सुनने की क्षमता रखनी चाहिए। ...(व्यवधान) सभापति महोदय, मुझे अपनी बात रखने देनी चाहिए। ...(व्यवधान) आपको भी मौका मिलेगा, तब आप बोल लेना।...(व्यवधान)

सभापति महोदय : मनीष जी, आप अब समाप्त कीजिए। ...(व्यवधान)

श्री मनीष तिवारी : सभापति जी, मैं कहना चाह रहा था कि पिछले तीन दशकों से भारत आतंकवाद से पीड़ित है। जो भारत के आसपास सुरक्षा स्थिति है, वह बहुत अनुकूल नहीं है। ऐसी सुरक्षा परिस्थिति में केन्द्र सरकार और राज्य सरकारों के पास ऐसे औजार और ऐसे हथियार होने चाहिए, जिससे जो आतंकवाद का खतरा है, इस आतंकवाद के खतरे से हम सब इकट्ठे होकर, समन्वय बनाकर लड़ सकें। इसलिए एनसीटीसी कोई केन्द्र बनाम राज्यों का मुद्दा नहीं है, यह भारत की जो आतंकवाद के खिलाफ लड़ाई है, उसे सशक्त तरीके से लड़ने का, मजबूती से लड़ने का एक जरिया है।

In the end, Mr. Chairman, Sir, I would just like to conclude by reminding this august assembly of those prophetic words spoken by Mr. K.M Munshi in the 1st Constituent Assembly. What he said :

> "I would warn the Members to remember one supreme fact in Indian History that the glorious days of India were only the days whether under the Mauryas or the Mughals when there was a strong Central Authority in the country; and the most tragic days were when the Central Authority was dismembered by Provinces trying to resist it. We do not want to repeat this fatal mistake."

All that I would like to say, Mr. Chairman, Sir, is that those words spoken 60 years ago still remain very relevant, very concurrent and very profitable even now.

SHRI ANANTH KUMAR (BANGALORE SOUTH): Thank you very much, Sir, for giving me an opportunity to participate in this debate on Centre-State Relations.

सभापति जी, मैं मनीष तिवारी जी और पूरे सदन को केवल इतना ही कहना चाहूंगा कि यह प्रश्न केन्द्र बनाम राज्य नहीं है क्योंकि संविधान बनाने वालों का विचार था और अगर भारत के संविधान की रचना उन्होंने की तो राज्यों की भी की है। इसलिए राज्यों के बिना केन्द्र नहीं रह सकता है। जब मेरे मित्र मनीष जी कह रहे थे कि इंडियन इंस्टीट्यूट पर हमला हुआ। मुम्बई में हमला हुआ तथा कई दूसरी जगहों पर हमला हुआ। जहां भी हमला हुआ, तो क्या उस राज्य पर जिम्मेदारी डाल सकते हैं? आतंकवाद के खिलाफ केंद्र को भी लड़ना होगा और हर राज्य को लड़ना होगा तथा इसके लिए केंद्र को हर राज्य को एम्पावर करना होगा। यदि आप महाराष्ट्र में मकोका लगाते हैं, कर्नाटक में ककोआ लगाते हैं, तो मैं आपके माध्यम से, सदन के माध्यम से माननीय गृह मंत्री जी से पूछना चाहता हूं कि गुजको को आप क्यों अलाओ नहीं कर रहे हैं? तीन बार गुजरात विधान मंडल ने पारित करके भेजा। जब तीसरी बार भेजा, तो आपने कहा कि आप इसके ऊपर संशोधन ले कर आइए। महाराष्ट्र की तर्ज पर इसमें संशोधन ले कर आइए। उसकी तर्ज पर हम संशोधन ले कर आए, लेकिन तब भी वह लम्बित है। मध्य प्रदेश में आतंकवादी गतिविधियों के खिलाफ, छत्तीसगढ़, राजस्थान तथा हर प्रदेश ने ऐसा एक मसौदा तैयार करके गृह मंत्री जी के पास भेजा, लेकिन अभी तक वे मसौदे पारित न हो कर लम्बित पड़े हैं। मुझे लगता है कि यह माइंड सेट का प्राब्लम है।...(व्यवधान) मैं यील्ड नहीं कर रहा हूं।

MR. CHAIRMAN : Nothing will go on record.

*(Interruptions) â€¦ **

MR. CHAIRMAN: You will get time. We cannot have question and answer session that you will ask and he will reply.

...(*Interruptions*)

सभापति महोदय : मेघवाल जी, आप शांत रहिए और अनंत कुमार जी को बोलने दीजिए।

â€¦(व्यवधान)

SHRI ANANTH KUMAR : I want to remind our hon. Home Minister that when there was a debate in the Constituent Assembly on federalism, the then Prime Minister Shri Jawaharlal Nehru Ji moving his Objective Resolution on 13th December, 1946 reiterated. I am quoting Pandit Jawaharlal Nehru....(व्यवधान)

सभापति महोदय : अनंत कुमार जी, आप भी चेयर को सम्बोधित कीजिए।

â€¦(व्यवधान)

SHRI ANANTH KUMAR : Pandit Jawaharlal Nehru, while moving his Objective Resolution on 13th December 1946 reiterated that:

> "The need for a measure of uniformity in regard to apparatus and machinery of Government at the Central level was to be considered in "cooperation and consultation with the States" and that all power and authority of the Sovereign Independent India, its constituent parts and organs of Government are derived from the people. The Constituent Assembly Members did a commendable job by envisaging a cooperative federalism set up because in the turbulent and bloody circumstances prevailing at that time of partition and in the wake of India's partition, it could have been very easy to swing towards at least a highly centralized federation."

महोदय, उस समय पण्डित जवाहर लाल नेहरू जी ने फैडरलिज्म का एपाऐरेटस कन्सलटेटिव और कोपरेटिव मैकेनिज्म के ऊपर चलाना है, ऐसा उन्होंने कहा। मैं आपके द्वारा माननीय गृह मंत्री जी से पूछना चाहूंगा कि क्या आप कन्सलटेटिव और कोपरेटिव मैकेनिज्म के हिसाब से इस देश को चला रहे हैं? क्या एनआईए और एनसीटीसी तथा बाकी जो एंटी कम्युनल वायलेंस बिल आदि जो आप शुरू कर रहे हैं, क्या राज्यों से आपने कुछ पूछताछ की है? क्या राज्यों के साथ किसी तरह का सलाह-मश्विरा किया है या कोई चर्चा की है? कांग्रेस के माइंड सेट में लोकतंत्र नहीं है। कांग्रेस पार्टी लोकतंत्र के खिलाफ है, कांग्रेस पार्टी परिवारवाद के पक्ष में है। मैं लालू जी को सुन रहा था। वे वंशवाद की सराहना कर रहे थे और वंशवाद के पक्ष में बोल रहे थे। मुझे उनकी बात सुनकर बहुत पीड़ा हुई। मैं सोच रहा था कि जो श्री जयप्रकाश नारायण और श्री लोहिया की तालीम से आए हैं, वे आज भटकते-भटकते सोनिया गांधी की तरफ चले गए हैं। ...(*Interruptions*)

MR. CHAIRMAN : Nothing will go on record.

*(Interruptions) â€¦ **

श्री अनंत कुमार : सभापति जी, मैं स्पष्टीकरण देना चाहूंगा। मैंने कुछ गलत नहीं कहा। मैंने यह कहा लालू प्रसाद यादव जी...(व्यवधान) 1974, 1975 और 1977 में सक्रिय रहे।...(व्यवधान) जयप्रकाश नारायण जी के नेतृत्व में तानाशाही के खिलाफ संघर्ष किया। ...(व्यवधान) जो लोहिया के शिष्य रहे हैं, वह भटकते भटकते सोनिया गांधी के साथ चले गये।...(व्यवधान) मैंने शरण भी नहीं कहा, चरण भी नहीं कहा।...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

*(Interruptions) â€¦ **

MR. CHAIRMAN: Nishikant ji, this is not the way.

Shri Anant Kumar ji, you please address the Chair. (*Interruptions*)

श्रीळ अनंत कुमार : मैं कह सकता हूं, लालू प्रसाद जी उसका जवाब दे सकते हैं।...(व्यवधान)

श्री लालू प्रसाद : वंश को देश की जनता एडॉप्ट करती है।...(व्यवधान)

श्री अनंत कुमार : वंशवाद को देश की जनता नकारती है।...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record. This is not the way.

*(Interruptions) â€¦ **

श्री अनंत कुमार : यानी हमें पूरा जनादेश मिला। आपकी जनता पार्टी ने बिहार में 102 सीटों पर चुनाव लड़ा। 91 सीट भारतीय जनता पार्टी ने जीतीं।...(व्यवधान) इतना कीर्तिमान हमने स्थापित किया है कि अन्तर्राष्ट्रीय स्तर पर एक रिकार्ड बन गया है।...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record. -

*(Interruptions) â€¦ **

श्री अनंत कुमार : सभापति जी, यदि आज के दिन में केन्द्र में स्थित यूपीए कुशासन केन्द्र और राज्य संबंधों को ठीक से नहीं चला रहे हैं, उसके पीछे की मनोरचना है, उसके कारण हैं। उसकी एक मनोभूमिका है।...(व्यवधान) वे कहते हैं कि जो कुछ होगा, वह केन्द्र से केन्द्र के द्वारा केन्द्र के लिए होगा। यानी राज्यों के लिए नहीं होगा। जो केन्द्र से केन्द्र के द्वारा केन्द्र के लिए होगा, यह मनोभूमिका है। यह चिदंबरम जी को, उनके सभी साथियों को और कांग्रेस पार्टियों वालों को इसीलिए आया है क्योंकि वे ऐसे सोचते हैं कि वे एक परिवार के आश्रित हैं।...(व्यवधान) उनका मोटो है परिवार से परिवार के द्वारा परिवार के लिए ही पूरी पार्टी है।...(व्यवधान) पूरी सरकार है, ऐसा वे सोचते हैं। यह मनोभूमिका है। ...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

*(Interruptions) â€¦ **

श्री अनंत कुमार : यानी वे लोकतंत्र नहीं चाहते हैं। एकाधिकार चाहते हैं।...(व्यवधान) वे संघराज्य नहीं चाहते हैं। वे एकाधिकार चाहते हैं।...(व्यवधान) वे समान व्यवहार राज्यों के साथ नहीं करते हैं। हिन्दी राज्यों के साथ भेदभाव करते हैं।...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) â€¦

श्री संजय निरुपम (मुम्बई उत्तर): सभापति जी, ये क्या बोले जा रहे हैं?...(व्यवधान)

सभापति महोदय : लालू जी जवाब देने में सक्षम हैं। आप चिंता मत कीजिए।

â€¦(व्यवधान)

सभापति महोदय : लालू जी, जवाब देने में सक्षम हैं, आप चिंता मत कीजिये। लालू जी सक्षम हैं।

â€¦(व्यवधान)

MR. CHAIRMAN: Nothing will be recorded.

*(Interruptions) â€¦**

श्री अनंत कुमार : महोदय, मेरे पूर्व वक्ता कांग्रेस के मनीष तिवारी जी ने कहा, मैं आपको सम्बोधित कर रहा हूं, कि एक कंसल्ट्रेशन प्रोसेस होना चाहिए।...(व्यवधान) लेकिन कंसल्ट्रेशन प्रोसेस कैसे होगा?...(व्यवधान) कंसल्ट्रेशन प्रोसेस होगा, नेशनल डेवलपमेंट काउंसिल से,...(व्यवधान) मैंने यील्ड नहीं किया है...(व्यवधान) मैं यील्ड नहीं कर रहा हूं...(व्यवधान) कंसल्ट्रेशन प्रोसेस होता है केंद्र और राज्यों के बीच में नेशनल डेवलपमेंट काउंसिल के माध्यम से।...(व्यवधान) वर्ष 1980 से 1990 तक यानी 10 साल, इंदिरा गांधी जी 4 साल और बाद में 4 साल माननीय राजीव गांधी जी ने राज किया...(व्यवधान)

सभापति महोदय : आपको भी समय मिलेगा।

â€¦(व्यवधान)

श्री अनंत कुमार : उन 10 सालों में हर साल होने वाली नेशनल डेवलपमेंट काउंसिल की मीटिंग एक साल भी लगातार नहीं की।...(व्यवधान) यानी 10 साल में 10 मीटिंग के बजाय सिर्फ 7 मीटिंग्स कीं।...(व्यवधान) नेशनल इंटीग्रेशन काउंसिल संविधान के द्वारा है।...(व्यवधान) संविधान की डायरेक्टिव प्रिंसिपल्स पॉलिसी के तहत नेशनल इंटीग्रेशन काउंसिल को बनाना चाहिए। उसकी बैठकें करनी चाहिए, लेकिन वर्ष नब्बे में शुरू किया, नब्बे में शुरू करने के बाद क्योंकि गृह मंत्री जी बैठे हैं, नब्बे में शुरू करने के बाद तुरन्त उसे बंद कर दिया, यदि नेशनल इंटीग्रेशन पॉलिसी को किसी ने पुनर्जीवित किया तो मैं गर्व से कहना चाहूंगा कि देश के पूर्व उपप्रधानमंत्री श्री लालकृष्ण आडवाणी जी ने माननीय अटल बिहारी जी के नेतृत्व में शुरू किया और उसे छह साल लगातार चलाया। सरकारिया कमीशन ने 19 चैप्टर्स में जो 290 से ज्यादा रिकमंडेशंस दी थीं, उसमें छह साल में 203 रिकमंडेशंस पारित कीं। यह सब हमारी सरकार ने किया है। मैं एनसीटीसी के बारे में कहना चाहूंगा। एनसीटीसी की रचना हमारे चिदम्बरम जी ने की है। एनसीटीसी के खिलाफ ममता जी ने, तृणमूल कांग्रेस ने आवाज उठायी है।...(व्यवधान)मैं सिर्फ तृणमूल की चिंता नहीं कर रहा हूं।...(व्यवधान) इस देश में 10 राज्य हैं, 10 प्रदेश हैं, चाहे बंगाल की तृणमूल कांग्रेस सरकार हो, जनता दल के नितिश कुमार जी हों, वहां नवीन पटनायक जी हों, जयललिता जी हों और सभी 10 से ज्यादा राज्यों ने एनसीटीसी का विरोध किया है। मुलायम सिंह जी यहां बैठे हैं, उनके आशीर्वाद से और वहां की जनता के आशीर्वाद से अखिलेश यादव जी वहां मुख्यमंत्री बन चुके हैं, हम जानना चाहेंगे कि क्या वहां की समाजवादी पार्टी की सरकार एनसीटीसी की पक्षधर है? यहां जो सर्च होगा, सीजर होगा, वहां अरेस्ट होगा, यानी वह सर्च और सीजर अरेस्ट एनसीटीसी डायरेक्टली करेगी। माननीय चिदम्बरम जी डायरेक्टली करेंगे। उसमें अखिलेश यादव जी का कोई अधिकार नहीं होगा। वहां नितिश कुमार जी का कोई अधिकार नहीं होगा। क्या उसे अखिलेश यादव जी मानेंगे, मैं यह प्रश्न माननीय मुलायम सिंह यादव जी से पूछना चाहूंगा? वे इसे नहीं मान सकते हैं।

श्री शैलेन्द्र कुमार (कौशाम्बी): उन्होंने विरोध किया है, हम अभी बोलेंगे तो इस बात को रखेंगे। हम आपकी बात का जवाब देंगे।...(व्यवधान)

श्री अनंत कुमार : नहीं, आप बोल रहे हैं ना जी, इसलिए मैं कह रहा हूं।...(व्यवधान)

सभापति महोदय : निशिकांत जी, मुझे यह कहते हुए तकलीफ हो रही है कि उधर से ज्यादा इधर से व्यवधान हो रहा है। आप अनंत कुमार जी को बोलने दीजिये।

â€¦(व्यवधान)

श्री निशिकांत दुबे (गोड्डा): महोदय, मंत्री जी तक बोल रहे हैं।...(व्यवधान)

श्री अनंत कुमार : महोदय, एनसीटीसी के बारे में नरेन्द्र भाई मोदी ने जो स्टेटमेंट दिया है, उसे मैं सदन के सामने पढ़ना चाहूंगा।

> "There is strong doubt even of operational effectiveness of NCTC. In the absence of clear vision and strong political will, we may be condemned to again witness confused and contradictory approaches as in the case of Batla House encounter on 19th September 2008 wherein even years after the incident the Union Government feels too uncertain whether or not it is genuine encounter between terrorists and the Delhi Police which functions under MHA, Government of India."

Sir, there is a contradiction. Shri P. Chidambaram and his Home Ministry says that Batla House encounter is real whereas Shri Digvijay Singh and one of the Ministers, Shri Salman Khurshid, says that it is a fake encounter.

MR. CHAIRMAN : Shri Ananth Kumar, please sit down for one minute.

â€¦(व्यवधान)

सभापति महोदय : लालू जी, मैं चेयर से कुछ अनाउंस करना चाह रहा हूँ। आप बैठ जाइए।

...(व्यवधान)

MR. CHAIRMAN: Hon. Members, nothing is going on record.

(Interruptions) â€¦

MR. CHAIRMAN: Shri Ananth Kumar, I am standing; please sit down.

...(*Interruptions*)

MR. CHAIRMAN: Please maintain decorum in the House.

...(*Interruptions*)

SHRI ANANTH KUMAR : I am just quoting what he had said in the meeting of the National Development Council. â€¦ (*Interruptions*)

MR. CHAIRMAN: Shri Ananth Kumar, please sit down.

...(*Interruptions*)

MR. CHAIRMAN: Hon. Members, it is 5.30 p.m. As per the List of Business, we have to take up Half-an-Hour Discussion. So, Shri Ananth Kumar, you may continue your speech next time.

I am taking Half-an-Hour Discussion now. Shri Arjun Ram Meghwal.

...(*Interruptions*)

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति महोदय, आपसे निवेदन है कि थोड़ा हाउस ऑर्डर में लाइए। मैं शुरू कर रहा हूँ। ...(व्यवधान)

MR. CHAIRMAN: Nothing is going on record. Only what Shri Meghwal speaks will go in the proceedings.

*(Interruptions) â€¦**

सभापति महोदय : अजनाला जी, आप तो कम से कम बैठ जाइए। आपके लिए अलग से टाइम रखा है।

â€¦(व्यवधान)